

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): (a) The current import policy only gives an edge in favour of export production. Industrial units both in the large and small sector whose export performance during 1967-68 has been 10% or more of their production, will receive preferential treatment in the matter of sources of supply and facilities of expansion of production capacity, as compared to other units. In the case of certain specified priority industries which fail to achieve even a minimum export performance of 5% of their production during 1967-68 will be liable to cuts in their import entitlements. They will also not be eligible for facilities for importing from sources of their choice and for expansion of their production capacity.

(b) and (c). It is too early to assess the impact of the new import policy.

मेहसी में साल्टपेट्र तेल शोधक कारखाना

\*1689. श्री क० सि० मधुकर : क्या औद्योगिक विकास तथा समवाय-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) जिला चम्पारन के मेहसी स्थान में साल्टपेट्र तेल शोधक कारखाने में कितने समय से केन्द्रीय सरकार के नियंत्रण में तथा केन्द्रीय सहायता से कार्य हो रहा है;

(ख) यदि हां, तो उक्त तेल शोधक कारखाने ने क्या प्रगति की है;

(ग) क्या उक्त तेल शोधक कारखाना लाभ में चल रहा है ;

(घ) यदि हां, उसकी मुख्य बातें क्या हैं; और

(ङ) यदि नहीं, तो इसकी समस्याओं के बारे में तथा इसको घाटे पर कार्य करने से बचाने के लिए सरकार का विचार क्या कार्य-वाही करने का है ?

औद्योगिक विकास तथा समवाय-कार्य मंत्री (श्री फकरुद्दीन अली अहमद) : (क) से (ङ). जानकारी इकट्ठी की जा रही है और वह सभा-पटल पर रख दी जायेगी ।

#### I.S.I. Standards for Cosmetics

\*1690. SHRI RABI RAY : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Indian Standards Institution has laid down standards for cosmetics ;

(b) if so, what are those standards ;

(c) whether in view of the fact that most of these products are not of the optimum standards and these substandard varieties come out of non-organized sector of cosmetic industry, the steps which Government propose to take to remedy the situation ; and

(d) whether Government propose to incorporate the specifications in the Drugs and Cosmetics Act, 1964 and if so, the main features thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (d). A statement is laid on the Table of the House. [Placed in Library. See No. LT-1206/68]

#### Exports of Tool and Alloy Steel Scrap

\*1691. SHRI NARDEO SNATAK : Will the Minister of STEEL, MINES AND METALS be pleased to state :

(a) whether it is a fact that the Metal Scrap Trade Corporation Ltd. contrary to the information it put out stating that export of tool and alloy steel scraps and stainless steel scrap would be allowed for export till June, 1968 has not allowed the scrap merchants to export these scraps, but have again asked them to offer the same to the Hindustan Steel Limited ;

(b) whether it is also a fact that the Hindustan Steel Limited have quoted terms, such as, that the scrap merchants should agree to wait for payment against the scrap till the same is melted at the Steel Project's convenience and made into Ingots ; and

(c) if so, the steps Government propose to take to see that the Hindustan Steel Limited do not cause undue hardship to scrap merchants ?